

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**I.A. 8/2016 in
Petition No. 84/MP/2015**

Subject : Endangering the secured grid operation of All India electricity grid through inadequate/non-performance of Free Governor Mode Operation (FGMO) with Manual Intervention by the generators and non-compliance of Regulation 5.2 (f), (g), (h), (i) of Indian Electricity Grid Code read with Regulations 24 and 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 21.4.2016

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Uttar Pradesh Rajya Vidyut Vitran Nigam Limited

Respondents : National Load Despatch Centre and others

Parties present : Shri S. Vallinayagam, Advocate, UPRVUNL
Shri Ajay Rawat, UPRVUNL
Shri Chanmeet Singh Syal, UPRVUNL
Shri Brijesh Singh, UPRVUNL
Ms. Abiha Zaidi, NLDC
Shri Rahul Shukla, NLDC

Record of Proceedings

Learned counsel for UP Rajya Vidut Utpadan Nigam Limited submitted that the present I.A. has been filed to keep in abeyance the provisions of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 as the response at certain generating stations are inadequate.

2. The Commission observed that a committee has been set up to examine the issues with regard to implementation of FGMO/RGMO. The Committee has submitted its report which would be uploaded on the Commission's website for comments of the utilities. The Commission will take a view in the matter after considering the report of the committee and the responses of the utilities thereon.

3. The IA of the petitioner shall be considered and disposed of in the light of the decision of the Commission on the committee report.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**